HIGH COURT OF MADHYA PRADESH

MCRC.No.19900/2020

(Guddu Vs. State of M.P.)

Gwalior, Dated : 31.07.2020

Shri S.K.Tiwari, learned counsel for the applicant.

Shri Rajesh Shukla, learned Dy. Advocate General for the State.

In the wake of unprecedented and uncertain situation due to outbreak of the Novel Corona virus (COVID-19) and considering the advisories issued by the Government of India, this application has been heard and decided through video conferencing to maintain social distancing. The parties are being represented by the respective counsel through video conferencing, following the norms of social distancing/ physical distancing in letter and spirit.

After arguing for sometime, learned counsel for the applicant prays for withdrawal of the first bail application with liberty to repeat the same after recording of the statements of material witnesses before the trial Court.

Prayer is allowed.

The first bail application is **dismissed as withdrawn with the aforesaid liberty.**

(Vishal Mishra)
Judge

AK/-

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